



सत्यमेव जयते

भारतीय दूरसंचार विनियामक प्राधिकरण  
TELECOM REGULATORY AUTHORITY OF INDIA  
भारत सरकार / Government of India



DIRECTION

Dated: 24<sup>th</sup> January, 2019

**Subject: Direction to distributors of television channels under section 13, read with clause (b) of sub section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997, relating to implementation of New Regulatory Framework for Broadcasting and Cable Services.**

**No. 28-03/2018-B&CS** --- Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority], established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) [hereinafter referred to as TRAI Act, 1997], has been entrusted with discharge certain functions, *inter-alia*, to regulate the telecommunication services; fix the terms and conditions of inter-connectivity between the service providers; ensure technical compatibility and effective inter-connection between different service providers; lay-down the standards of quality of service to be provided by the service providers and ensure the quality of service and conduct the periodical survey of such service provided by the service providers so as to protect interest of the consumers of telecommunication services;

2. And whereas the Central Government, in the Ministry of Communication and Information Technology (Department of Telecommunications), vide its notification No.39,---

- (a) issued in exercise of powers conferred upon the Central Government proviso to clause (k) of sub-section (1) of section 2 of the TRAI Act, 1997 and
- (b) published under notification number S.O.44(E) dated the 9<sup>th</sup> January, 2004 in the Gazette of India, Extraordinary, Part II, Section 3 – sub-section (ii)---

notified broadcasting services and cable services to be telecommunication service;

3. And whereas the Authority, in exercise of the powers conferred by section 36, read with sub-clauses (ii), (iii) and (iv) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), read with notification of the Central Government, in the Ministry of Communication and Information Technology (Department of Telecommunications), No. 39, made the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017 [hereinafter referred to as the Interconnection Regulations 2017], the Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems) Regulations, 2017 (hereinafter referred to as the QoS Regulations 2017) and the Telecommunication

(Broadcasting and Cable) Services (Eighth) (Addressable Systems) Tariff Order, 2017 [hereinafter referred to as the Tariff Order 2017];

4. And whereas the Authority, vide its Press Note dated the 3rd July 2018, informed the stakeholders that various timelines prescribed in the Interconnection Regulations 2017, the QoS Regulations 2017 and the Tariff Order 2017 shall commence with effect from 3rd July 2018;

5. And whereas the new regulatory framework comprising the Interconnection Regulations 2017, the QoS Regulations 2017 and the Tariff Order 2017 became applicable with effect from 29th December 2018;

6. And whereas in order to protect the interest of the consumers and to ensure smooth transition to the new regulatory regime, the Authority made the Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems) (Amendment) Regulations, 2018 permitting the continuance of the existing packs, plans and bouquets upto 31<sup>st</sup> January, 2019 and directing all distributors of television channels to offer and obtain the option for subscription of new packs, plans or bouquets from the subscribers on or before 31st January, 2019 and to ensure that services to the subscribers, after the 31<sup>st</sup> January, are provided as per the new packs, plans or bouquets opted for subscription by the subscribers;

7. And whereas the Authority, vide its press release dated the 28th December 2018 informed all the stakeholders about the changes in the regulatory regime mentioned in para 6 above;

8. Now, therefore, the Authority, in exercise of the powers conferred upon it under section 13, read with clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), in order to protect the interest of service providers & the consumers and to ensure orderly growth of the sector, directs all the distributors of television channels [Direct to Home (DTH) operators, Multi System Operators (MSOs), Headend in the Sky (HITS) operators and Internet Protocol Television (IPTV) operators) to comply with all the provisions of the new regulatory framework 2017 from 1<sup>st</sup> February 2019.

*Sapna*  
*24/1/19*  
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To: All distributors of television channels (DTH operators, Multi System Operators (MSOs), HITS operators and IPTV operators).